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IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

ON THE 23<sup>rd</sup> OF JUNE, 2022

WRIT PETITION No. 13869 of 2022

**Between:-**

1. SMT. HARSHITA W/O SHRI DEEPAK JI OSWAL ,  
AGED ABOUT 18 YEARS, OCCUPATION:  
LABOURER VILLAGE BORGAON POST TEMLA  
(MADHYA PRADESH)
2. SHRI DEEPAK S/O SHRI RADHESHYAM JI  
OSWAL , AGED ABOUT 24 YEARS, OCCUPATION:  
LABORER R/O VILLAGE BORGAON POST  
TEMLA DISTRICT KHARGONE AT PRESENT  
AHMEDABAD (GUJARAT)

.....PETITIONERS

*(BY SHRI ASHAY JAIN - ADVOCATE)*

**AND**

1. THE STATE OF MADHYA PRADESH THROUGH  
PRINCIPAL SECRETARY HOME AFFAIRS  
VALLABH BHAWAN BHOPAL (MADHYA  
PRADESH)
2. SUPERINTENDENT OF POLICE KHARGONE  
(MADHYA PRADESH)
3. OFFICER IN CHARGE OF POLICE STATION  
MAINGAON KHARGONE (MADHYA PRADESH)
4. SHRI SHANTILAL S/O SHRI CHHAGAN  
KUMAWAT , AGED ABOUT 50 YEARS,  
OCCUPATION: LABOR R/O VILLAGE BORGAON  
(MADHYA PRADESH)
5. SMT. MEENA W/O SHRI SHANTILAL JI  
KUMAWAT , AGED ABOUT 40 YEARS,  
OCCUPATION: HOUSEWIFE R/O VILLAGE  
BORGAON POST TEMLA (MADHYA PRADESH)

.....RESPONDENTS

*(SHRI N.S. BHATI - GOVT. ADVOCATE FOR THE RESPONDENTS)*

*This petition coming on for admission this day, the court passed the following:*

**ORDER**

It is submitted that the petitioners are major and they have entered into a marriage. They apprehend any manhandling or mis-happening by parents of the petitioner No.1. They apprehend their danger to their life and liberty by the respondents No.4 & 5, who are parents of the petitioner No.1 and the petitioner No.2 may be falsely implicated in a criminal case, therefore, they are seeking a direction for providing police protection in the light of the judgment passed by the Supreme Court in the case of *Lata Singh vs. State of U.P., AIR 2006 SC 2522*.

Considering the aforesaid submissions, the present petition is disposed off with a direction to the petitioners to submit a representation for providing police protection to the petitioners before the respondent No.2-Superintendent of Police, Khargone. The respondent No.2 is directed to look into the marriage certificate and age certificate of the petitioners regarding their age proof and if necessary will provide police protection to the petitioners in accordance with the law. The respondent No.2 shall take a prompt action in the matter within a week of submission of representation.

CC as per rules.

**(VIJAY KUMAR SHUKLA)**  
**JUDGE**